GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:4274
ANSWERED ON:21.12.2005
DISCRIMATORY ELIGIBILITY CRITERIA FOR NURSING COURSES
Nayak Smt. Archana

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether some State Nursing Councils are imposing discriminatory eligibility criteria such as marital status or physical requirements for admissions to nursing courses;
- (b) whether many nursing training institutions have reverted to 1947 Nursing and Midwife Act which denies admission to the married, divorced or widowed women; and
- (a) if so, the steps taken by the Government to remove such a criterion for admission in nursing courses in the country?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

- (a): Yes, Sir.
- (b) & (c): As per information available, the Indian Nursing Council has not prescribed any eligibility criteria regarding martial status or physical requirements for admission to Nursing Courses. However, candidate should produce medical fitness certificate for admission to the Nursing course.

Suitable instructions have been issued by the Indian Nursing Council to all the State Govt./Union Territories and the State Nursing Councils not to stipulate any discriminatory eligibility criteria like martial status for admission to Nursing Courses.